

(ii) Pakistani citizens in India on valid visa indulging in undesirable activities arrested or interned;

(iii) Pakistani citizens arrested without valid visa since the conflict began; and

(iv) Pakistani citizens with expired visas arrested?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (i) 12 persons were arrested on charges of spying—6 each in Punjab and West Bengal. The number of persons arrested for spreading rumours is not available.

(ii) to (iv). Two statements are laid on the Table of the House. [Placed in Library. See No. LT-5224/65.]

Capitation Fee

***432. Shri P. C. Borooah:
Shri Linga Reddy:
Shri Kajrolkar:
Shri Sidheshwar Prasad:**

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 68 on the 18th August, 1965 regarding the entrance fees to Technical Colleges and state what are the main findings of the fact-finding committee and Government's decisions in the light thereof?

The Minister of Education (Shri M. C. Chagla): A statement is given below.

Statement

The main finding of the committee was that the instructional facilities provided at these colleges were inadequate.

2. The Committee has recommended as follows:—

- (i) The colleges should be given affiliation on a year-to-year basis and each year they should be inspected to determine whether the necessary

instructional facilities have been provided. If a college were to fail to provide the necessary facilities it should be disaffiliated and the students should be transferred to other colleges.

- (ii) The Central Government may consider the question of assisting these Colleges under the "Open Door Policy".

3. Action on the recommendations of the Committee has to be taken in consultation with the State Government and the Universities concerned. The report of the Committee was, therefore, forwarded to the affiliating Universities and the Government of Mysore for comments. The Universities have furnished their comments. The views of the State Government are awaited.

Civil Defence

***433. Shri Mohammed Koya:** Will the Minister of Home Affairs be pleased to state:

(a) whether during the present Pakistani aggression, it was revealed that equipment like the one for air raid precaution for civil defence was not adequate to meet the situation; and

(b) whether steps have been taken to set right these defects?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) In the initial stage of the recent hostility civil defence equipment was found wanting in some respects. Immediately *ad hoc* arrangements were made to meet the situation and by and large no work was allowed to suffer.

(b) Special efforts are being made to procure equipments on priority basis and it is expected that deficiencies would be overcome soon.